

PROCEEDINGS OF THE PRL.DIST. & SESSIONS JUDGE AT KOLAR.

Sub:- Constitution of "The Committee to educate Advocates regarding E-filings and Video conferencing" for Kolar District.

Ref:-1 Standard Operating Procedure (SOP)-District Judiciary, dated:28.05.2020 issued by the Hon'ble High Court of Karnataka, Bengaluru.


2. This office note and orders passed thereon.

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ORDER No. AB 30/2020, KOLAR, DATED:- 29.05.2020

In Pursuance of the directions issued by the Hon'ble High Court of Karnataka, vide SOP referred at (1) above, I, M.L. Raghunath, Prl. District and Sessions Judge, Kolar, do hereby constitute the "The Committee to educate Advocates regarding E-filings and Video conferencing" for Kolar District comprising of the following Officers for implementation of the instructions with the assistance of the District Training Centre, Kolar.

1. **Sri. M.L.Raghunath,**
Prl. District and Sessions Judge, Kolar. **Chairman**
2. **Sri. Gangadhara C. Hadapada,**
Member Secretary, DLSA, Kolar. **Member**
3. **Sri. Z.A. Turki,**
Court Manager,
District Court Kolar. **Member**
4. **Kum. Jaya Priya. J.P.**
Software Technician,
District Court, Kolar **Member**


(M.L. RAGHUNATH)
Prl. District & Sessions Judge, Kolar

Copy submitted for information to:-

1. Registrar General, Hon'ble High Court of Karnataka, Bengaluru.
2. Proceedings file.
3. Copies to the concerned Officers.
4. Office copy.